

of the electors of Telengana with regard to future status thereof and for matters connected therewith."

The motion was adopted.

SHRI M. N. REDDY : I introduce the Bill.

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CENTRAL GOVERNMENT EMPLOYEES
RECRUITMENT BILL*

श्री महाराज सिंह भारती (मेरठ) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि केन्द्रीय सरकार की सेवा में तथा सरकारी क्षेत्र के उपक्रमों में कतिपय प्राथमिकताओं के आधार पर लोगों की भर्ती का उपबन्ध करने वाले विधेयक को पेश करने की अनुमति दी जाय।

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the recruitment of persons in Central Government service and in public sector undertakings on the basis of certain priorities."

The motion was adopted.

श्री महाराज सिंह भारती : उपाध्यक्ष महोदय, मैं विधेयक को पेश करता हूँ।

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SMOKING HAZARDS (ADVERTISE-
MENT) BILL*

श्री जार्ज फरनेन्डीज (बम्बई-दक्षिण) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि सिगरेट पीने से होने वाली हानियों के विज्ञापन का उपबन्ध करने वाले विधेयक को पेश करने की अनुमति दी जाय।

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the advertisement of the hazards involved in smoking cigarettes."

The motion was adopted.

श्री जार्ज फरनेन्डीज : मैं विधेयक को पेश करता हूँ।

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INDIAN RAILWAYS (AMENDMENT)
BILL*

(Insection of new section 62A, etc.)

श्री जार्ज फरनेन्डीज (बम्बई-दक्षिण) : उपाध्यक्ष महोदय, मैं प्रस्ताव करता हूँ कि भारतीय रेलवे अधिनियम, 1890 में आगे संशोधन करने वाले तथा देश में बेहतर रेल यात्रा का उपबन्ध करने वाले विधेयक को पेश करने की अनुमति दी जाय।

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Indian Railways Act, 1890 and to provide for better railway travel in the country."

The motion was adopted.

श्री जार्ज फरनेन्डीज : उपाध्यक्ष महोदय, मैं विधेयक को पेश करता हूँ।

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RE : ALL-INDIA INSTITUTE OF MEDICAL
SCIENCES (AMENDMENT) BILL*

श्री जार्ज फरनेन्डीज (बम्बई-दक्षिण) : उपाध्यक्ष महोदय, मैं इस समय अखिल भारतीय चिकित्सा विज्ञान संस्था अधिनियम, 1956 में आगे संशोधन करने वाले विधेयक को पेश नहीं करना चाहता हूँ।

MR. DEPUTY-SPEAKER : That is all right.

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BOUNDARY COMMISSION BILL*

SHRI NATH PAI (Rajapur) : I beg to move for leave to introduce a Bill to provide for the constitution of a permanent Boundary Commission to resolve inter-State boundary disputes between States and States and between Union Territories and States.

SHRI J. MOHAMED IMAM (Chitradurga) : Sir, I oppose the introduction of this Bill.

This Bill of my hon. friend Shri Nath Pai aims to scuttle and undo the work of a duly constituted Commission whose recommendations are now pending before the Government. As you know, a Commission was constituted under the chairmanship of Shri Mahajan who submitted the report to the Government about two years back. Till now, the Government have not come to any conclusion. Since the report of the Mahajan Commission is pending before the Government, it has to be considered as being quasi-judicial.

My hon. friend has now come forward with an ingenious theory of determining the boundary disputes by a formula known as pataskar formula or the village unit formula. This Commission's report being entirely unacceptable to the Government of Maharashtra.....

SHRI NATH PAI : He is going into the merits of the Bill

MR. DEPUTY-SPEAKER : You record your opposition. That is all. When the Bill comes up for consideration, then you can say all these things.

SHRI J. MOHAMED IMMAM : He has adopted the device of undoing or sabotaging the work of this Commission by means of this Bill. If this formula is ado-

pted, it will be disorganising the entire country which has been reorganised.

Then, since it seeks to change territory from one State to another, from one region to another, I think, the President's approval must be obtained under article 3 of the Constitution.

MR. DEPUTY-SPEAKER : Please try to conclude.

SHRI J. MOHAMED IMAM : This is a very important matter involving the life and death of the people of Mysore State. It cannot be treated so lightly. We cannot allow it to go unchallenged.

MR. DEPUTY-SPEAKER : You have already challenged it. All your arguments can come when the Bill is taken up for consideration.

SHRI J. MOHAMED IMMAM : I want to bring to the notice of the House that this House has no legislative competence. The President's approval must be obtained which has not been done. Under article 3 of the Constitution, no Bill which changes territory from one State to another can be introduced unless it has the approval of the President.

Further, such a Bill, in the first instance, must be referred to the Legislative Assemblies of the States concerned. It is only then that this House will be competent to consider this Bill.

In the end I may submit that this is not a *bona fide* Bill. The Bill has been brought just to wriggle themselves out of an intricacy into which they entangled themselves. This Commission was appointed at the instance of the Maharashtra Government. They agreed to abide by its decision. They gave a solemn undertaking that they would implement it. But there is the failure of the Government, the failure of the Home Minister who comes from Maharashtra, to give effect to it. This Commission's report has been pending before the Government for the last 2½ years; the Home Minister has not taken any steps to implement it.

*Published in Gazette of India Extraordinary, Part II, section 2, dated 25-7-69.